

(b) if so, the nature of the damage caused; and

(c) the resultant effect on the civil aviation activities at the airport?

The Minister of Transport (Shri Raj Bahadur): (a) and (b). Due to strafing of the aerodrome by the Pakistani aircraft, apart from minor damage caused to some buildings, certain equipment was also damaged.

(c) The air attack as such did not have any effect on the civil aviation activities at the airport. However, as the aerodrome was within range of small arms fire from enemy territory air services were suspended for a short period.

Development of Forests

722. **Shri Warlor:**

Shri Daji:

Shri Linga Reddy:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that the programmes for the development of forests during the Third Five Year Plan have not made much headway;

(b) if so, the reasons therefor;

(c) the steps proposed to be taken to develop the forests during the Fourth Five Year Plan; and

(d) the total amount proposed to be spent in this respect?

The Deputy Minister in the Ministry of Food and Agriculture (Shri Shahnawaz Khan): (a) No Sir. Against the revised Plan outlay of Rs. 51.78 crores, expenditure is expected to be Rs. 48.70 crores.

(b) Does not arise.

(c) The development schemes for forestry proposed for the IV Plan emphasise measures for increasing the production of wood to meet country's growing demands for this product. The more important schemes that have been proposed are

those for raising plantations of conventional and quick-growing species both for industrial wood and fuelwood, introduction of modern logging techniques to reduce wastage and the construction and improvement of roads in forest areas to open up some of the inaccessible forests. The scheme for survey of forest resources is also of significance.

(d) A sum of about Rs. 150 crores is tentatively proposed for the development of forestry in the Fourth Plan.

Food Department Cafeteria Cooperative Stores Ltd.

723. **Shri Daji:**

Shrinati Vimla Devi:

Will the Minister of Community Development and Cooperation be pleased to state:

(a) whether the liquidation proceedings of the Food Department Cafeteria Cooperative Stores limited, New Delhi have been finally closed;

(b) whether the liquidator or the Deputy Registrar has informed the Members of this cooperative store about the losses incurred during the last six years and the steps taken for their recovery;

(c) whether any responsibility has been fixed for these losses; and

(d) if not, the reasons therefor?

The Deputy Minister in the Ministry of Community Development and Cooperation (Shri B. S. Murthy): (a) Not yet. Dues are still under recovery.

(b) to (d). No losses were incurred during the last six years. These were accumulated business losses upto 1958 and some deficit accrued owing to the disposal of old stock in hand by the liquidator which fetched less than the book value. No responsibility could, therefore, be fixed on any one.